NATIONAL COMPANY LAW TRIBUNAL,
CHANDIGARH BENCH, CHANDIGARH.

CA No.23/2018
IN
CP No.06/111/2011
RT CP No.159/Chd/Hry/2017

In the matter of:

Janapriya Ghosh. ….Petitioner.

Versus.

M/s DLF Ltd. & Ors. ….Respondents.

Present: Ms.Parminder Kaur, Advocate for Mr.Vishal Gupta, Advocate for the petitioner.
Mr.Prabhjit S.Gill, Advocate for respondents No.1 and 2.
Mr.Manish, Advocate with Ms.Divya Sharma, Advocate for respondent No.3.

Mr.Prabhjit S.Gill, Advocate has filed memo of appearance for respondents No.1 and 2. He seeks time to file the power of attorney along with the resolution of the company and reply to the application. Learned counsel for respondent No.3 also seeks time to file reply to the application.

List the matter on 07.05.2018. Reply be filed at least 10 days before the date fixed with copy advance to the counsel opposite.

Sd/-

(Justice R.P.Nagrath)
Member (Judicial)

Sd/-
(Pradeep R.Sethi)
Member (Technical)

March 07, 2018.
Ashwani